

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) and (b). As against the optimum level of 85% reckoned for the purpose, the average capacity utilisation by the Corporation during 1989-90 was 42%.

(c) The under-utilisation during the year was primarily due to low stock levels.

(d) The capacity utilisation is expected to improve in view of higher anticipated procurement during the current year.

Bottling of Tender Coconut Water

10103. **SHRI MULLAPPALLY RAMACHANDRAN:** Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of units set up in Kerala and other States for bottling of tender coconut water;

(b) whether any research/study has been made for safe preservation and bottling of tender coconut water; and

(c) if so, the details thereof?

THE MINISTER FOR TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) There are no units for bottling of tender coconut water in Kerala or any other States, licensed under Fruits Products Order, 1955.

(b) and (c). Regional Research Laboratory, Trivandrum has developed the technology for preservation and bottling of coconut water. In this process, ripe coconut water is upgraded to make it very close to tender coconut water in taste, colour etc. and bottled to get a product with adequate shelf life.

Enforcement of New Labelling Provision

10104. **SHRI SANAT KUMAR MANDAL:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given on 28th March, 1990 to Unstarred Question No. 2487 regarding enforcement of new labelling provisions and state:

(a) whether any monitoring is done by his Ministry about the strict enforcement of the new labelling provisions;

(b) if so, the outcome thereof during the last one year;

(c) whether on large number of food articles, beverages and soft-drinks and even confectionery, these provisions are not being complied with by the manufacturers/packers and no where the extent of artificial colour or other additives used indicated;

(d) if so, how Government propose to enforce these provisions;

(e) whether there is any foolproof method to check the adulteration in various synthetic colours and flavours being freely sold and used in the market;

(f) if so, steps to check the malpractice; and

(g) the items of food in which the quantum of permitted food colour is being reduced from the existing limit of 200 mg./kg to 100 mg./kg. and the machinery devised to strictly enforce this?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (d). The Food Health Authorities of States/Union Territories have been advised to intimate action taken about en-